

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 14/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/640/ (IB)/2017
NAME OF THE PETITIONER(S) : AUTOCOP (I) PVT LTD
NAME OF THE RESPONDENT(S) : DIGITAL SECURITY SOLUTIONS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① MONISH K. VIG

Advocate for
operational
creditor

[Signature]

ORDER

Counsel for petitioner/operational creditor present and stated that the notice sent to the respondent for appearance is returned unserved with endorsement 'addressee left' and filed proof of the delivery by way of an affidavit. He also sent a copy of the notice of the NCLT dated 13.11.2017 by e-mail and filed a copy of the communication. No representation on behalf of the respondent. Service of notice to the respondent is held sufficient. Therefore, the respondent is set ex parte. Counsel for petitioner has filed a memo suggesting the name of the IRP. The memo is taken on record. Heard. Order is reserved.

sd
S Vijayaraghavan
Member (Technical)

sd
K Anantha Padmanabha Swamy
Member (Judicial)